



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Sep/202324/12

DATED: 03/10/2023

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Sep/202324/12 dated 03/10/2023 of Norms Committee - I for the year 2023-24 was held on 03/10/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
6	SHRI S. K. JAIN, CONSULTANT	DPIIT
7	SHRI RAHUL BHARDWAJ, AD	MSME
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005489AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has not mentioned the AA No. nor RA file No. in the application. The Committee decided to refer this case to MHI. Case stands deferred.	

Case No.	2 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00001235AM24
RA File Number	039404000880 AM14
Licence No and Date	0310766285/15/01/2014
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00004843AM23
RA File Number	039504000471 AM16
Licence No and Date	0310800045/05/11/2015

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the firm for the following information/documents:

- i. Complete set of original application.
- ii. Copies of earlier approval along with the list of items approved.

Case stands deferred.

Case No.	4 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005747AM24
RA File Number	052304000443 AM16
Licence No and Date	0510397372/20/01/2016

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

EXPORT ITEM: PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR THE CHEMICAL STORAGE PLANT.

QUANTITY: 1597 MTS

IMPORT ITEMS:

1. Carbon Steel Pipes, SA106 Gr.B/ SA106 Gr.C/ SA53 Gr.BEqt. International Standard.
2. Carbon Steel Welded Pipe, ASTM A672 B60 CL 12 , CL 22 ASTM A 134 GR A283D S.A.W /API 5L Gr.B. Eqvt. International Standard.
3. Stainless Steel welded Pipes A 312 Gr. TP 304 to TP 317 L / (304 L)Eqvt. International Standard

RECOMMENDATION:

1. Item of import at SL No 1,2 & 3: 1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL AND STAINLESS-STEEL SEAMLESS AND WELDED PIPES IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED CARBON AND STAINLESS-STEEL PIPES SHOULD BE MATCHED WITH THE GRADE OF THE STEEL PIPES OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005748AM24
RA File Number	052304000045 AM17
Licence No and Date	0510398564/19/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under: EXPORT ITEM: PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR THE CHEMICAL STORAGE PLANT. QUANTITY: 70.277 MTS IMPORT ITEMS: 1. Carbon Steel Welded Pipe ASTM A672 B60 CL 12 , CL 22 ASTM A 134 GR A283D S.A.W /API 5L Gr.B. Eqt. International Standard. 2. Stainless Steel welded Pipes A 312 Gr. TP 304 to TP 317 L / (304 L),Eqt. International Standard. RECOMMENDATION: 1. Item of import at SL No 1&2: 1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL AND STAINLESS-STEEL WELDED PIPES IN THE EXPORT PRODUCT. NOTE: THE GRADE OF THE IMPORTED CARBON AND STAINLESS STEEL PIPES SHOULD BE MATCHED WITH THE GRADE OF THE STEEL PIPES OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.	

Case No.	6 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	STARRAG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00000287AM24
RA File Number	072404000068 AM17
Licence No and Date	0710109862/24/05/2016
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002893AM23
RA File Number	652404000004 AM18
Licence No and Date	6510000005/17/07/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY55 Semi-Finished Shroud Plates (72000 Numbers)(SS Grade 321)	17280 Kgs	Billets (12000 Numbers), 131mm diameter x 86.5mm long.(SS Grade 321)	104454.14 Kgs inclusive of 504.48% wastage on the net weight of the export product.

NOTE: THE GRADE OF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002891AM23
RA File Number	652404000006 AM18
Licence No and Date	6510000010/15/11/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY55 Semi-Finished Shroud Plates (120000 Numbers) (SS Grade 321)	28800 KGS	Billets(20000 Numbers) 131mm diameter x 86.5mm long (SS Grade 321)	174090.24 Kgs inclusive of 504.48% wastage on the net weight of the export product.

--	--	--	--	--

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002890AM23
RA File Number	652404000001 AM19
Licence No and Date	6510000015/12/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY 40 Semi-Finished Shroud Plates (126000 Numbers) (SS Grade 321)	25956 KGS	Billets (18000 Numbers) ,117mm diameter x 86.5mm long. (SS Grade 321)	128733.97 Kgs inclusive of 395.97% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00003562AM23
RA File Number	652404000002 AM19
Licence No and Date	6510000016/12/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY 40 Semi-Finished Shroud Plates (112000 Numbers) (SS Grade 321)	23072 KGS	Billets (16000 Numbers), 131 mm diameter x 86.5mm long(SS Grade 321)	114430.20 Kgs inclusive of 395.97% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002074AM23
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:

- i. Detailed case history, earlier NC decisions and copy of correspondences
- ii. Justification of claiming Burning loss up to 5%
- iii. Justification of stage-wise wastages supported by dimensional drawings and weight as the wastages claimed for various manufacturing processes appear to be on the higher side.

Case stands deferred.

Case No.	14 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00003927AM23
RA File Number	052404000308 AM19
Licence No and Date	0510407643/29/08/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:

- i. A copy of A.A. along with a copy of norms fixed earlier for their similar cases in Norms Committee in meeting No. 06/80-ALC-2/2020 dated 29.09.2020.
- ii. A copy of AA No. 0510407643 dated 29.04.2018 along with a copy of norms fixed by the Norms Committee earlier for this Advance Authorization.
- iii. Weight of each export product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight [Gross weight minus wastage] for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Following information duly certified by a Chartered Engineer: (a) Net weight of the child parts. (b) Net weight of the complete assembly.

Case stands deferred.

Case No.	15 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detailed case history, earlier NC decisions and copy of correspondences, ii. Justification of claiming Burning loss up to 5% iii. Justification of stage-wise wastages supported by dimensional drawings and weight as the wastages claimed for various manufacturing processes appear to be on the higher side. Case stands deferred.	

Case No.	16 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00006733AM23
RA File Number	018005000286 AM19
Licence No and Date	0510408160/22/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (DPIIT) dated 22.08.2023 received via email, as under: i. Net weight of export items at Sl. No. 1 & 2 may be specified as 108.67 gms/piece and 117.85 gms./piece respectively.	

- ii. Import items at Sl. No. 1 to 4, 17, 18, 19, 21 to 24 & 28 to 31 may be allowed as 1.05 Kgs./Kg. content in the export items.
- iii. Import items at Sl. No. 5 to 7, 10 to 16, 20, 25, 26, 33 & 35 to 38 may be allowed on net to net basis with accountability clause.
- iv. Import items at Sl. No. 9 & 32 may be allowed on net to net basis as claimed by the firm.
- v. Import items at Sl. No. 8, 27 & 34 may be allowed on net to net basis.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	018005000595AM19
RA File Number	092404000340 AM19
Licence No and Date	0910066870/16/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00007167AM23
RA File Number	042404000165 AM19
Licence No and Date	0410164884/16/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00003563AM23
RA File Number	652404000006 AM19
Licence No and Date	6510000027/05/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY 55 Semi-Finished Shroud Plates (156000 Numbers) (SS Grade 321)	39936.00 KGS	Billets, 131 mm diameter x 86.5mm long (SS Grade 321), (26000 Numbers)	241405.13 Kgs inclusive of 504.48% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00225561AM22
RA File Number	092404000078 AM20
Licence No and Date	0910067545/20/05/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	21 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002123AM23
RA File Number	052404000159 AM20
Licence No and Date	0510410969/18/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Sep/202324/12					
Case Status	Case Approved					
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023					
HQ File Number	HQRNORM REVIW00000358AM24					
RA File Number	NA					
Licence No and Date	6610000035/03/07/2019					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:						
Sl No	AA No & DATE	ITEM OF EXPORT	QTY	ITEMS OF IMPORT	QTY	QUANTITY RECOMMENDATED
1	6610000035 DATED 03.07.2019	RADIATOR CORE ASSY M/T HCR/FB	252500 NOS	1. FIN (12) TO PART No E19811-0040	7308 KGS	7081.45 KGS INCLUSIVE OF 2% WASTAGE ON NET WEIGHT OF FIN (12) IN THE EXPORT PRODUCT
				2. TUBE (12) PART No R47423-2180	10281.60 KGS	9865.19 KGS INCLUSIVE OF 1% WASTAGE ON NET WEIGHT OF TUBE (12) IN THE EXPORT PRODUCT.

				3. HEADER PLATE (12) TO PART No R42923-0470	50400 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
				4. SIDE PLATE (12) TO PART No R 47243-1530	50400 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
				5. BRAZING FLUX TO PART No E 19811-0350	1310 KGS	AS APPLIED
RA concerned may take suitable consequential action accordingly.						

Case No.	23 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELASTOMER INDIA MFG CO
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007154AM23
RA File Number	NA
Licence No and Date	3110067579/23/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. No specific reply on the portal. Specific reply of earlier DL may be provided. Case stands deferred.	

Case No.	24 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00003728AM23
RA File Number	022404000159 AM20
Licence No and Date	0210209681/14/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. A copy of A.A. ii. A copy of norms fixed earlier for the A.A.s, if any, iii. Reason /justification for review of norms, iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Weight of each export product. vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight [Gross weight minus wastage] for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	25 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002880AM23
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:	

SI No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY 40 Semi-Finished Shroud Plates(87500Numbers) (SS Grade 321)	18025.00 KGS	Billets (12500 Numbers) 117 mm diameter x 86.5mm long (SS Grade 321)	89398.59 Kgs inclusive of 395.97% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Sep/202324/12			
Case Status	Case Approved			
Party Name	UNI TRITECH PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023			
HQ File Number	HQRNORM REVIW00002881AM23			
RA File Number	072404000002 AM21			
Licence No and Date	0710116329/07/04/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	HY 55 Semi-Finished Shroud Plates (108000 Nos) (SS Grade 321)	27648 KGS	Billets (18000 Nos) 131 mm diameter x 86.5mm long (SS Grade 321)	167126.63 Kgs inclusive of 504.48% wastage on the net weight of the export product.

NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21

Licence No and Date	0510414546/03/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00003707AM23
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005631AM23
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Generic name of export product, ii. Justification for wastage claimed on import items Case stands deferred.	

Case No.	32 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005632AM23
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Generic name of export product, ii. Justification for wastage claimed on import items Case stands deferred.	

Case No.	33 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005633AM23
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Generic name of export product, ii. Justification for wastage claimed on import items Case stands deferred.	

Case No.	34 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005634AM23
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Generic name of export product, ii. Justification for wastage claimed on import items Case stands deferred.	

Case No.	35 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00005635AM23
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Generic name of export product, ii. Justification for wastage claimed on import items Case stands deferred.	

Case No.	36 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00007152AM23
RA File Number	042404000115 AM21
Licence No and Date	0410167169/16/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00000458AM24
RA File Number	072404000195 AM21
Licence No and Date	0710117162/21/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detailed case history, earlier NC decisions and copy of correspondences. ii. Complete details of items/parts to be manufactured along with assembly drawing and catalogue. iii. Detail technical note on manufacturing process including the relevant flow sheet. iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported	

- materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. Justification for quantity of import item, wastage at each stage of manufacturing process supported by dimensional drawing and weight for each export product.
- viii. GST invoice of scrap disposal.

Case stands deferred.

Case No.	38 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:	
i. Model number, technical specification and specific quantity-both in terms of number (if any) and /or weight, of each export product (Appendix-33 of current HBP refers). ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Weight of each export product. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vi. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

viii. Use of export product.

ix. Stage wise wastage indicating weight and dimensional drawing at each stage

x. Detailed case history along with DGFT's earlier decisions and copies of correspondences in chronological order.

Case stands deferred.

Case No.	39 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00007047AM23
RA File Number	112404000004 AM21
Licence No and Date	1110028750/13/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00007048AM23

RA File Number	112404000005 AM21
Licence No and Date	1110028751/13/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Sep/202324/12				
Case Status	Case Approved				
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023				
HQ File Number	HQRNORM APPLY 00045015AM21				
RA File Number	03AA04013906 AM21				
Licence No and Date	0311000314/22/12/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:					
Sl No	Name of the export item	Quantity	Item of import	QUANTITY	RECOMMENDED WEIGHT AND WASTAGE PERCENTAGE
1	BAL2A_Main Construction (This Exports is in the category	8 NOS	Aluminium Alloy Tubes Gr 5083	3375.61 KGS	3177.55 KGS INCLUSIVE OF 14.24% WASTAGE ON THE NET WEIGHT OF ALUMINIUM ALLOY TUBES GR 5083IN THE EXPORT PRODUCT.

	of Defence for which the authorization issued should be co-terminus with the contracted duration of the export order. (as per Para 4.42 c of FTP-HBP 2020)		Aluminium Alloy Bars Gr 5083	1038.4 KGS	817.61 KGS INCLUSIVE OF 117.45 % WASTAGE ON THE NET WEIGHT OF ALUMINIUM ALLOY BARS GR 5083 IN THE EXPORT PRODUCT.
			Aluminium Alloy Bar Gr. 6061	71.15 KGS	60.61 KGS INCLUSIVE OF 53.33% WASTAGE ON THE NET WEIGHT OF ALUMINIUM ALLOY BAR GR. 6061 IN THE EXPORT PRODUCT.
			Aluminium Alloy Plates/ Sheets Gr 5083	2434.41 KGS	1828.05 KGS INCLUSIVE OF 197.07% WASTAGE ON THE NET WEIGHT OF ALUMINIUM ALLOY PLATES/ SHEETS GR 5083 THE EXPORT PRODUCT.
			Aluminum Alloy Plates/ Sheets Gr.6061	5745.90 KGS	4644.77 KGS INCLUSIVE OF 90.16% WASTAGE ON THE NET WEIGHT OF ALUMINIUM ALLOY PLATES/ SHEETS GR.6061 IN THE EXPORT PRODUCT.
			SS Plates/Sheets ASTM A240 Gr 316L / ASTM A666 Gr 316L	3801.83 KGS	3096.34 KGS INCLUSIVE OF 83.72% WASTAGE ON THE NET WEIGHT OF SS Plates/Sheets ASTM A240 Gr 316L / ASTM A666 Gr 316L THE EXPORT PRODUCT.
			Fastener	480.56 KGS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			Aluminium Alloy Round Tubes Gr. 6061	281.70 KGS	271.64 KGS INCLUSIVE OF 8% WASTAGE ON THE NET WEIGHT OF ALUMINIUM ALLOY ROUND TUBES GR. 6061 IN THE EXPORT PRODUCT.
			SS Bar Grade SS PH 15-5 bar as per AMS 5659 and Diameter 44.5 MM	102.40 KGS	89.60 KGS INCLUSIVE OF 40% WASTAGE ON THE NET WEIGHT OF SS BAR GRADE SS PH 15-5 BAR AS PER AMS 5659 AND DIAMETER 44.5 MM IN THE EXPORT PRODUCT.
			RA concerned may take suitable consequential action accordingly.		

Case No.	43 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each export product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	44 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00048671AM21
RA File Number	05AA04020490 AM21
Licence No and Date	0511000438/28/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00048813AM21
RA File Number	08AA04005414 AM21
Licence No and Date	0811000188/28/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination and comment.	
Case stands deferred.	

Case No.	47 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00003834AM23
RA File Number	05AA04021220 AM21

Licence No and Date	0511000586/04/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00001417AM24
RA File Number	34AA04001657 AM21
Licence No and Date	3411000066/06/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

and Date	
HQ File Number	HQRNORM REVIW00001373AM24
RA File Number	03AA04024930 AM21
Licence No and Date	0311002032/08/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00001375AM24
RA File Number	03AA04024933 AM21
Licence No and Date	0311002030/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00001252AM24
RA File Number	34AA04003259 AM21
Licence No and Date	3411000334/19/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Sep/202324/12
----------	------------------------------

Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00020526AM22
RA File Number	09AA04005166 AM21
Licence No and Date	0911000698/16/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detailed technical drawings with the dimensions of each export product and catalogue, if any, may also be furnished. iii. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. Case stands deferred.	

Case No.	54 / NC/1/MEET/Sep/202324/12
Case Status	Case Rejected
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00026755AM22
RA File Number	05AA04006728 AM22
Licence No and Date	0511002300/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.03.2023 was issued to the applicant followed by several reminders to submit the requisite information/documents. A final reminder was also issued on 11.06.2023. However, no information has since been furnished by the applicant. The Committee, therefore, decided to reject the case on the ground of non-submission of requisite information/documents. Case stands rejected.	

Case No.	55 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00148590AM22
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Generic name of export product, ii. Justification for wastage claimed on import items Case stands deferred.	

Case No.	56 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	AGRI PROCESS INNOVATIONS TECHNOLOGIES LL P
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00170649AM22
RA File Number	07AA04024799 AM22
Licence No and Date	0711001773/25/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:	

			Finish No.4, Thickness 1.7 MM, Width 1240MM, Edge Mill, Length (MM) coils.	IMPORTED STAINLESS STEEL 202 JT GRADE J3, FINISH NO.4, THICKNESS 1.7 MM/1.80MM/2.15 MM, WIDTH 1240MM, EDGE MILL, LENGTH (MM) COILS IN THE EXPORT ITEMS OF THE RICE MILL.
2	Bucket Elevators	32.01 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.7 MM, Width 1240MM, Edge Mill, Length (MM) coils.	
3	Bucket Elevators	3.88 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils	
4	Belt Conveyors	2.91 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.7 MM, Width 1240MM, Edge Mill, Length (MM) coils	
5	Spouting Accessories	0.97 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.7 MM, Width 1240MM, Edge Mill, Length (MM) coils	
6	Spouting Accessories	1.46 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.8 MM, Width 1240MM, Edge Mill, Length (MM) coils	
7	Spouting Accessories	1.46 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils	
8	Dryer	124.16 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.70 MM, Width 1240MM, Edge Mill, Length (MM) coils	
9	Dryer	27.65 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.80 MM, Width 1240MM, Edge Mill, Length (MM) coils	
10	Dryer	5.82 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils	
11	Pre- Hydration tanks	1.94 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.70 MM, Width 1240MM, Edge Mill, Length	

			(MM) coils	
12	Pre- Hydration tanks	1.94 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.80 MM, Width 1240MM, Edge Mill, Length (MM) coils	
13	Pre- Hydration tanks	11.64 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.80 MM, Width 1240MM, Edge Mill, Length (MM) coils	
14	Surge bin	20.37 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.80 MM, Width 1240MM, Edge Mill, Length (MM) coils	
15	Surge bin	2.91 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils	
16	Surge bin	3.88 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.70 MM, Width 1240MM, Edge Mill, Length (MM) coils	
17	Hot water tank	2.91 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.80 MM, Width 1240MM, Edge Mill, Length (MM) coils	
18	Hot water tank	1.94 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils	
19	Hot water tank	1.94 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.70 MM, Width 1240MM, Edge Mill, Length (MM) coils	
20	Gel cook	1.94 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils	
21	GC surge bin	0.97 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.70 MM, Width 1240MM, Edge Mill, Length (MM) coils	

22	GC surge bin	1.94 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.80 MM, Width 1240MM, Edge Mill, Length (MM) coils
23	GC surge bin	1.46 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 2.15 MM, Width 1240MM, Edge Mill, Length (MM) coils
24	Dryer V Force	97.00 MTS	Stainless steel 202 JT Grade J3, Finish No.4, Thickness 1.70 MM, Width 1240MM, Edge Mill, Length (MM) coils

NOTE:

1. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.
2. The thickness of the imported Stainless-Steel coils should be matched with the thickness of the stainless steel to be used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00180962AM22
RA File Number	05AA04075480 AM22
Licence No and Date	0511004620/09/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each export product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	58 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00007170AM23
RA File Number	02AA04024897 AM22
Licence No and Date	0211001225/16/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of MHI vide OM dated 24.08.2023 received via email, as under:	

- i. Import quantity of item at Sl. No. 1. Polyamide granules may be allowed with 5% wastage on net content basis and items at Sl. Nos. 2 to 8, various types of connectors, may be allowed with 1% wastage on net content basis for the manufacturing of Fuel Pipes & Fuel Pipe Assemblies.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:	
i. Details of import items at Sl. No. 2 & 4 ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

- iv. Weight of each export product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	65 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	67 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00240920AM22
RA File Number	03AA040106962 AM22
Licence No and Date	0311008241/03/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Name of the export item	Quantity	Item of import	QUANTITY	RECOMMENDED WASTAGE
1	030-17047-1 INLET VENT ASSEMBLY 1.0 ROUND	20 NOS	SS Tube AMS 5570/5557 - 25.4mm	2.1 KGS	1.875 KGS INCLUSIVE OF 25% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
2	030-25058-1 XWB INLET VENT ASSY	20 NOS	SS Tube- AMS 5576- 38.1mm	2.8 KGS	2.63 KGS INCLUSIVE OF 19.53% WASTAGE ON THE NET WEIGHT OF PLATES IN THE EXPORT PRODUCT.
3	030-17048-1 INLET VENT ASSEMBLY 1.75 ROUND	20 NOS	SS Tube- AMS 5576- 44.4mm	3.8 KGS	3.38 KGS INCLUSIVE OF 42% WASTAGE ON THE NET WEIGHT OF PLATES IN THE EXPORT PRODUCT.

Note: The grade of the imported Stainless-Steel Tubes should be matched with the grade of Stainless-Steel tubes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22
Licence No and Date	0711002481/28/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Submit detailed justification of the items of import in numbers and reasons of requirement in the export item of the imported quantity. ii. What is the reason of 1% wastage on the imported tubes when the exact quantity going in the export product is known? iii. Detailed drawing of the export item, which can show the items of import to be required in the export product and also the requirement of tubes in length minus 1% wastage. Case stands deferred.	

Case No.	69 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00358203AM22
RA File Number	03AX04000852 AM22
Licence No and Date	0311011490/17/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Name of the export item	Quantity	Item of import	Wastage recommended
1	VLU ASSY	8 Nos	(i) Aluminium Alloy Tube Gr 5083	14% % on the net weight.
	Net weight of Aluminium & Stainless Steel in Export:		(ii) Aluminium Alloy Bar Gr 5083	117.45% on net weight
	(i) Aluminium Alloy Tubes Gr-5083: 2781.47 Kg.		(iii) Aluminium Alloy Bar Gr. 6061	53.0% on net weight
	(ii) Aluminium Alloy Bar Gr-5083: 376 Kg		(iv) Aluminium Alloy Plates/ Sheets Gr 5083	197.06% on net weight
	(iii) Aluminium Alloy Bar Gr-6061: 39.53 Kg.		(v) Aluminium Alloy Plates/ Sheets Gr.6061	90.16% on net weight
	(iv) Aluminium Alloy Plate /sheet Gr-5083: 615.36 Kg.		(vi) SS Plates/Sheets ASTM A240 Gr 316L / ASTM A666 Gr 316L	83.91% on net weight
	(v) Aluminium Alloy Plate /sheet Gr-6061: 2442.60 Kg.		(vii) Fasteners	Net to Net under GN-4 with accountability clause.
	(vi) Stainless Steel Plate/sheet ASTM A240 Gr 316L/ASTMA666 Gr316L: 1685.40 Kg		(viii) Aluminium Alloy Round Tube Gr. 6061	8.0% on net weight
	(viii) Aluminium Alloy Round Tube Gr. 6061: 251.5 Kg		(ix) SS Bar	39.58% on net weight
	(ix) Stainless Steel Bars: 64.0 Kgs		COMPONENTS FROM ITEM No 10 to 46	Net to Net under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: - Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. - Weight of each export product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	74 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000321AM23
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000346AM23
RA File Number	05AX04000138 AM23
Licence No and Date	0511011987/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM REVIW00007164AM23
RA File Number	02AX04000043 AM23
Licence No and Date	0211002316/25/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of MHI OM dated 24.08.2023 received via email, as under: i. Import quantity of item at Sl. No. 1. Nylon granules with 5% wastage may be allowed on net content basis as against 7% wastage claimed and items at Sl. Nos. 2 to 8, various types of connectors, adaptor may be allowed with 1% wastage on net content basis as against 3% wastage claimed for manufacturing of Fuel Pipes & Fuel Pipe Assemblies. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000440AM23
RA File Number	03AX04000223 AM23
Licence No and Date	0311014199/27/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of MHI OM dated 29.09.2023 received via email, as under: Note: The written recommendation as given by DHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000868AM23
RA File Number	05AX04000377 AM23
Licence No and Date	0511012636/19/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	ROLL SET GRADE: - D3, Forged, annealed and grinding surface	122640.00 KGS	Stainless Steel Round Bar D3, Forged, annealed, and grinding surface GRADE: - D3 Forged, annealed, and grinding surface.	136130.40 KGS INCLUSIVE OF 11 % OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight of imported stainless steel in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SREE RAM TUBEWELL
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000902AM23
RA File Number	32AX04000075 AM23
Licence No and Date	3211003073/20/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MASCOT DYNAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000946AM23
RA File Number	03AX04000688 AM23
Licence No and Date	0311014977/24/05/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	87 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001026AM23
RA File Number	31AX04000053 AM23
Licence No and Date	3111001398/27/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001189AM23
RA File Number	03AX04001033 AM23

Licence No and Date	0311015241/03/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001210AM23
RA File Number	09AX04000172 AM23
Licence No and Date	0911003121/06/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001212AM23
RA File Number	09AX04000173 AM23
Licence No and Date	0911003122/06/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

and Date																			
HQ File Number	HQRNORM APPLY 00001217AM23																		
RA File Number	07AX04000173 AM23																		
Licence No and Date	0711004195/06/06/2022																		
Norms Committee Decision:																			
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:																			
<table border="1"> <thead> <tr> <th>Sl No</th> <th>Item of Export</th> <th>Quantity</th> <th>Item of Import</th> <th>Quantity allowed</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>HY 40 semi-finished shroud plate (24500NOS) (SS Grade 321).</td> <td>5047.00KGS</td> <td>Billets 117 mm diameter x 86.5 mm long (3500NOS) (SS Grade 321)</td> <td>25031.60 Kgs inclusive of 395.97% wastage on the net weight of the export product.</td> </tr> <tr> <td></td> <td>HY 55 semi-finished shroud plate (36000 NOS) (SS Grade 321)</td> <td>9216.00 KGS</td> <td>Billets 131 mm diameter x 86.5 mm long (6000NOS) (SS Grade 321)</td> <td>55708.88 Kgs inclusive of 504.48% wastage on the net weight of the export product.</td> </tr> </tbody> </table>					Sl No	Item of Export	Quantity	Item of Import	Quantity allowed	1	HY 40 semi-finished shroud plate (24500NOS) (SS Grade 321).	5047.00KGS	Billets 117 mm diameter x 86.5 mm long (3500NOS) (SS Grade 321)	25031.60 Kgs inclusive of 395.97% wastage on the net weight of the export product.		HY 55 semi-finished shroud plate (36000 NOS) (SS Grade 321)	9216.00 KGS	Billets 131 mm diameter x 86.5 mm long (6000NOS) (SS Grade 321)	55708.88 Kgs inclusive of 504.48% wastage on the net weight of the export product.
Sl No	Item of Export	Quantity	Item of Import	Quantity allowed															
1	HY 40 semi-finished shroud plate (24500NOS) (SS Grade 321).	5047.00KGS	Billets 117 mm diameter x 86.5 mm long (3500NOS) (SS Grade 321)	25031.60 Kgs inclusive of 395.97% wastage on the net weight of the export product.															
	HY 55 semi-finished shroud plate (36000 NOS) (SS Grade 321)	9216.00 KGS	Billets 131 mm diameter x 86.5 mm long (6000NOS) (SS Grade 321)	55708.88 Kgs inclusive of 504.48% wastage on the net weight of the export product.															
NOTE: THE GRADE PF IMPORTED BILLETS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED SHROUDS PLATES.																			
RA concerned may take suitable consequential action accordingly.																			

Case No.	93 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001267AM23
RA File Number	07AX04000318 AM23
Licence No and Date	0711004257/08/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:	
i. Submit detailed justification of the items of import in numbers and reasons of requirement in the	

export item of the imported quantity.

- ii. What is the reason of 1% wastage on the imported tubes when the exact quantity going in the export product is known?
- iii. Detailed drawing of the export item, which can show the items of import to be required in the export product and also the requirement of tubes in length minus 1% wastage.

Case stands deferred.

Case No.	94 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001277AM23
RA File Number	07AX04000145 AM23
Licence No and Date	0711004262/08/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001443AM23
RA File Number	07AX04000363 AM23
Licence No and Date	0711004327/17/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23
Licence No and Date	3411002408/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001872AM23
RA File Number	56AX04000070 AM23
Licence No and Date	5611001028/06/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001875AM23
RA File Number	56AX04000076 AM23
Licence No and Date	5611001030/06/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	102 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001914AM23
RA File Number	56AX04000075 AM23
Licence No and Date	5611001036/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001932AM23
RA File Number	33AX04000026 AM23

Licence No and Date	3311000789/08/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001933AM23
RA File Number	56AX04000091 AM23
Licence No and Date	5611001041/08/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001957AM23
RA File Number	56AX04000087 AM23
Licence No and Date	5611001043/11/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00001960AM23
RA File Number	07AX04000484 AM23
Licence No and Date	0711004609/11/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: (i) What is the item of export? Are the export items according to the description of the export product or are the exported products having only piston tubes? (ii) If the export product is according to the export product description, submit the weight of the export product, the weight of the imported item, and the weight of the indigenous items going with the export product. (iii) If indigenous items are going with the export product, then revise Appendix 4E. (iv) Submit drawings/photographs of the export product. Case stands deferred.	

Case No.	108 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001973AM23
RA File Number	56AX04000099 AM23
Licence No and Date	5611001046/11/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001975AM23
RA File Number	56AX04000079 AM23
Licence No and Date	5611001047/11/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001979AM23
RA File Number	56AX04000078 AM23
Licence No and Date	5611001048/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001980AM23
RA File Number	56AX04000081 AM23
Licence No and Date	5611001049/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23
Licence No and Date	5611001050/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001983AM23
RA File Number	56AX04000095 AM23
Licence No and Date	5611001052/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002056AM23
RA File Number	56AX04000105 AM23
Licence No and Date	5611001059/15/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	115 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002058AM23
RA File Number	56AX04000106 AM23
Licence No and Date	5611001060/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002111AM23
RA File Number	07AX04000535 AM23
Licence No and Date	0711004692/18/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	SREEVARI ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002125AM23
RA File Number	04AX04000206 AM23

Licence No and Date	0411003651/18/07/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	5E0173410044 - Header Pur (MOD FURN MATL) AL Net Weight: 352.80 Kgs	1200 NOS	ALUMINIUM COIL GM2061-S3 - 2 x 130	- 403.50 Kg inclusive of 14.37% wastage on the net weight of the export product.
2	5E0173410056 - Header Pur (MOD FURN MATL) AL Net Weight: 36.80 Kgs	100 NOS	ALUMINIUM COIL GM2061-S3 - 2 x 130	- 41.75 Kg inclusive of 23.44% wastage on the net weight of the export product.
3	5E0173410077 - Header Pur (MOD FURN MATL) AL Net Weight: 843.20 Kgs	1700 NOS	ALUMINIUM COIL GM2061-S3 - 2 x 130	- 942.02 Kg inclusive of 11.72% wastage on the net weight of the export product.
4	5E0173410089 - Header Pur (MOD FURN MATL) AL Net Weight: 284.00 Kgs	500 NOS	ALUMINIUM COIL GM2061-S3 - 2 x 130	- 317.14 Kg inclusive of 11.67% wastage on the net weight of the export product.
NOTE: 1. Wastage on the net weight of imported stainless steel in the export product. 2. The grade of Aluminium should be matched with the grade of Aluminium of the export product. RA concerned may take suitable consequential action accordingly.				

Case No.	118 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002203AM23
RA File Number	56AX04000113 AM23
Licence No and Date	5611001074/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002311AM23
RA File Number	56AX04000118 AM23
Licence No and Date	5611001084/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Sep/202324/12
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002811AM23
RA File Number	56AX04000151 AM23
Licence No and Date	5611001139/26/08/2022
Norms Committee Decision: The Committee considered the case as agenda and noted that the case has already been rejected in the NC-1 meeting dated 18.08.2023 on the ground of non-submission of requisite information. The Committee, therefore, decided to withdraw this case from the agenda showing it as rejected. Case already rejected.	

Case No.	122 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003090AM23
RA File Number	34AX04000562 AM23
Licence No and Date	3411002772/13/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003568AM23

RA File Number	31AX04000192 AM23
Licence No and Date	3111001729/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003651AM23
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003652AM23
RA File Number	04AX04000495 AM23
Licence No and Date	0411004091/11/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of MHI OM dated 03.10.2023 received via email, as under: i. Items at Sl. No. 1 to 18: As component under GN-4 on net-to-net basis with accountability clause. ii. Items at Sl. No. 19 (EG ferritic SAW wire) and Sl. No. 20 (EG ferritic flux), as consumables up to 2% of FOB or as applied for, whichever is lower.	

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003735AM23
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003811AM23
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003825AM23
RA File Number	07AX04000018 AM23

Licence No and Date	0711005488/19/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003958AM23
RA File Number	07AX04001109 AM23
Licence No and Date	0711005570/29/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Including stage wise wastage supported by dimensional drawing and weight & GST invoice of scrap disposal for further processing of the proposal. Case stands deferred.	

Case No.	130 / NC/1/MEET/Sep/202324/12
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004565AM23
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a Deficiency Letter dated 06.03.2023 followed by several reminder was issued to the applicant for furnishing the requisite information/documents. A final reminder was also issued on 31.07.2023 to the applicant. However, no information has yet been received. The Committee, therefore, decided to reject the case on the ground of non-submission of the requisite information. Case stands rejected.	

Case No.	131 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004610AM23
RA File Number	09AX04000749 AM23
Licence No and Date	0911004020/25/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004834AM23
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	133 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005574AM24
RA File Number	NA
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAIN IRRIGATION SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004985AM23
RA File Number	03AX04003585 AM23

Licence No and Date	0311019976/14/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (Tech-1) dated 03.10.2023 received on portal, as under: i. As applied for with overall 5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	136 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005162AM23
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detail technical note on manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. vi. Including justification for the import quantity and wastage claimed with dimensional drawings for further examination of the request.	

Case stands deferred.

Case No.	137 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Sep/202324/12
Case Status	Case Rejected
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005849AM23
RA File Number	03AX04005253 AM23

Licence No and Date	0311020859/20/01/2023
Norms Committee Decision: The Committee considered the case as agenda and noted that the case has already been rejected in the NC-1 meeting dated 18.08.2023 on the ground of non-submission of requisite information. The Committee, therefore, decided to withdraw this case from the agenda showing it as rejected. Case already rejected.	

Case No.	140 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Weight of each Export Product ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred.

Case No.	142 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006021AM23
RA File Number	03AX04005320 AM23
Licence No and Date	0311021091/01/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per	

recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:

Sl No	Name of the export item	Quantity	Item of import	QUANTITY	RECOMMENDED WASTAGE
1	351-310-102-0 LEAK COLLECTOR	72 NOS	SS SHEET AMS 5510 - 3 mm	600 KGS	457.70KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			SS SHEET AMS 5510 - 1.5 mm	55.0 KGS	50.40KGS INCLUSIVE OF 22.61% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

Note: The grade of the imported Stainless Steel sheets should be matched with the grade of Stainless Steel in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006062AM23
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006066AM23
RA File Number	31AX04000335 AM23
Licence No and Date	3111002005/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Sep/202324/12
Case Status	Case Rejected
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006288AM23
RA File Number	03AX04005573 AM23
Licence No and Date	0311021391/13/02/2023
Norms Committee Decision:	
The Committee considered the case as agenda and noted that the case has already been rejected in the NC-1 meeting dated 18.08.2023 on the ground of non-submission of requisite information. The Committee, therefore, decided to withdraw this case from the agenda showing it as rejected. Case already rejected.	

Case No.	147 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006338AM23

RA File Number	34AX04001032 AM23
Licence No and Date	3411003389/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006761AM23
RA File Number	03AX04005871 AM23
Licence No and Date	0311021903/05/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006764AM23
RA File Number	04AX04001059 AM23
Licence No and Date	0411004997/06/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: - Submit process flow chart for manufacturing of export product and stage-wise wastage at each stage of operation. - Submit a Drawing of each export product with complete dimensions, indicating the weight of the raw material and finished product.	

Case stands deferred.

Case No.	150 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006777AM23
RA File Number	56AX04000409 AM23
Licence No and Date	5611001614/06/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SKF ELIXER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006797AM23
RA File Number	07AX04001779 AM23
Licence No and Date	0711006668/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006835AM23
RA File Number	07AX04001801 AM23

Licence No and Date	0711006700/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006906AM23
RA File Number	03AX04005269 AM23
Licence No and Date	0311022060/10/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:

1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

Case No.	154 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00006907AM23
RA File Number	56AX04000417 AM23
Licence No and Date	5611001620/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Sep/202324/12									
Case Status	Case Deferred									
Party Name	ZTT INDIA PRIVATE LIMITED									
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023									
HQ File Number	HQRNORM APPLY 00006912AM23									
RA File Number	04AX04001090 AM23									
Licence No and Date	0411005039/10/03/2023									
Norms Committee Decision:										
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:										
</										

Case No.	156 / NC/1/MEET/Sep/202324/12
----------	-------------------------------

Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006915AM23
RA File Number	07AX04001796 AM23
Licence No and Date	0711006712/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Sep/202324/12			
Case Status	Case Approved			
Party Name	MAHENDRA DISHED ENDS PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023			
HQ File Number	HQRNORM APPLY 00006920AM23			
RA File Number	03AX04005982 AM23			
Licence No and Date	0311022081/11/03/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 02.10.2023 received via email, as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity allowed
1	DISH END - HEMISPHERICAL HEAD FORMING (Net content of 30563.11 KGS)	30563.11 KGS	STAINLESS STEEL PLATES Grade SS316/316L (6000 X 2800 X 25MM and 5800 x 2700 x 36MM)	1.015 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL PLATES IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	158 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006935AM23
RA File Number	56AX04000418 AM23
Licence No and Date	5611001622/13/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007007AM23
RA File Number	07AX04001886 AM23
Licence No and Date	0711006772/16/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyers' data sheet may also be furnished. - Sheet layout diagram of the material indicating the wastage during blanking, - No. of perforated Cones. - Area of export items(s) and Import item.	

Case stands deferred.

Case No.	160 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007027AM23
RA File Number	31AX04000369 AM23
Licence No and Date	3111002092/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007147AM23
RA File Number	03AX04006178 AM23

Licence No and Date	0311022364/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007161AM23
RA File Number	52AX04001809 AM23
Licence No and Date	5211004472/23/03/2023
Norms Committee Decision:	
Case deferred for the PH. Applicant may be called for PH in the forthcoming meeting.	

Case No.	165 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

HQ File Number	HQRNORM APPLY 00007183AM23									
RA File Number	04AX04001128 AM23									
Licence No and Date	0411005130/24/03/2023									
Norms Committee Decision:										
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:										
1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.										
2. Justification of claimed Wastage over per unit requirement without wastage.										
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).										
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)										
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)										
6. You are also requested to provide the per unit requirement in excel sheet.										
Share the above Point (3-6) information / details in excel sheet in the below format.										
S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT

Case No.	166 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Sep/202324/12
----------	-------------------------------

Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000320AM24
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000333AM24
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000345AM24
RA File Number	03AX04006363 AM23
Licence No and Date	0311023016/21/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	173 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000346AM24
RA File Number	34AX04000047 AM24
Licence No and Date	3411003609/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000348AM24
RA File Number	04AX04000023 AM24
Licence No and Date	0411005293/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000375AM24
RA File Number	03AX04000291 AM24

Licence No and Date	0311023056/24/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000399AM24
RA File Number	05AX04000211 AM24
Licence No and Date	0511018516/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KASTHURI MACHINE BUILDERS
Meeting Number	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000455AM24
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000463AM24
RA File Number	05AX04000232 AM24
Licence No and Date	0511018570/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Sep/202324/12
----------	-------------------------------

Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000464AM24
RA File Number	05AX04000236 AM24
Licence No and Date	0511018571/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000472AM24
RA File Number	31AX04000022 AM24
Licence No and Date	3111002250/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000986AM24
RA File Number	34AX04000082 AM24
Licence No and Date	3411003733/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	187 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001349AM24
RA File Number	08AX04000372 AM24
Licence No and Date	0811008324/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SETH STEELAGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001364AM24
RA File Number	03AX04001011 AM24

Licence No and Date	0311024309/07/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001377AM24
RA File Number	33AX04000024 AM24
Licence No and Date	3311001265/07/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: - Quantities of export items in Nos. in addition to their weights. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	191 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023

HQ File Number	HQRNORM APPLY 00001441AM24
RA File Number	05AX04000651 AM24
Licence No and Date	0511019276/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001442AM24
RA File Number	05AX04000650 AM24
Licence No and Date	0511019277/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005501AM24
RA File Number	09AX04000521 AM24
Licence No and Date	0911005779/07/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005526AM24
RA File Number	06AX04000180 AM24
Licence No and Date	0611002204/08/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (Tech-1) dated 03.10.2023 received on portal, as under: IMPORT MAY BE ALLOWED AS UNDER 1. POLYAMIDE 66 - 1.05 KG/KG CONTENT IN EXPORT 2.POLYPROPYLENE - 1.05 KG/KG CONTENT IN EXPORT 3.COLOUR CONCENTRATE- 1.05 KG/KG CONTENT IN EXPORT REST OF ITEMS ARE COMPONENTS MAY BE ALLOWED AS PER GN 4 RA concerned may take suitable consequential action accordingly.	

Case No.	196 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005599AM24
RA File Number	03AX04002657 AM24
Licence No and Date	0311027035/12/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005601AM24
RA File Number	07AX04000859 AM24
Licence No and Date	0711009182/12/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	CHEMICO SYNTHETICS LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005642AM24
RA File Number	05AX04001711 AM24
Licence No and Date	0511020935/13/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (Tech-1) dated 03.10.2023 received on portal, as under: i. As applied for with 7% wastage on metal (on repeat basis) Note: Process involve drying roasting, reduction in rotary furnace along with purification. RA concerned may take suitable consequential action accordingly.	

Case No.	200 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005647AM24
RA File Number	03AX04002698 AM24
Licence No and Date	0311027092/13/09/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005666AM24
RA File Number	33AX04000059 AM24
Licence No and	3311001489/14/09/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detailed manufacturing process involved. Case stands deferred.	

Case No.	202 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005674AM24
RA File Number	31AX04000141 AM24
Licence No and Date	3111002638/14/09/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005679AM24
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	204 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005705AM24
RA File Number	07AX04000922 AM24
Licence No and Date	0711009212/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005715AM24
RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE:	

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	206 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005762AM24
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the following information/documents from the applicant, as per advice of TE: i. Exact name of plastic parts to be exported and its end use ii. Justification of 25.4% wastage, iii. Commercial value of wastage involved, iv. Details and catalogue of import items. Case stands deferred.	

Case No.	207 / NC/1/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202324/ 12 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005773AM24
RA File Number	05AX04001764 AM24
Licence No and Date	0511021081/21/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	